

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.106/Chd/CHD/2017**

**a/w**

**CA Nos. 37 & 38/2017.**

Aman Grover & Anr.

...Petitioners

Versus.

M/s City Enterprises Pvt. Ltd. & Ors.

...Respondents

Present: Dr. Rajansh Thukral and Ms. Surekha Thukral,  
Advocates for petitioners.  
Mr. Atul V. Sood, Advocate for respondents.  
Mr. Pankaj Bhardwaj, respondent No.4 in person.

Notice to the respondents in the main petition as well as CA Nos. 37 and 38 of 2017 for 24.04.2017. Mr. Atul V. Sood, Advocate accepts notice for respondent Nos.1 and 2 along with resolution of the respondent No.1 Company dated 01.03.2017 and filed Power of Attorney. Respondent No.4 present in person also accepts notice. Notice, however, be sent by petitioners to the respondent No.3 by Speed Post by attaching copy of the petition and the learned counsel for petitioners is directed to file affidavit stating compliance by attaching copy of the postal receipt in proof of despatch of the notice along with track report, for 24.04.2017. The respondents to file reply to the main petition as well as CAs at least two days before the date fixed with copy advance to the counsel opposite. Mr. Atul V. Sood, Advocate also seeks time to have instructions for appearance on behalf of respondent No.3. Copy of the petition along

*Atul V. Sood*  
*12*

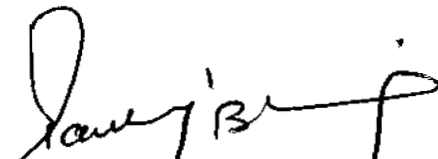
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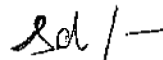
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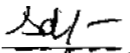
CA Nos. 37 & 38/2017.

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with annexures have already been supplied to respondents No.1,2 and to respondent  
No. 3.

  
(PANKAJ BHARGAVA)  
30/3/2017.

  
(Justice R.P. Nagrath)  
Member(Judicial)

  
(Deepa Krishan)  
Member (Technical)

March 30, 2017  
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